

C. A. T. Bench, JAIPUR

(3)

Date of Order	Orders
17.11.93.	<p>Mr. K.L.Thawani- Counsel for applicant.</p> <p>Heard, the learned counsel for the applicant. The applicant has not stated that his services have been terminated. He apprehends that there is possibility that his services may be terminated in the light of the judgment of this Bench. Directions were given that Chandra Prakash should be deemed incontinuous service from 17.2.93. As far as the present applicant is concerned, he was also a party. We have specifically mentioned in it that we are not going to pass any order in respect of Baluram. It is for the appointing authority to pass any order which may according to that facts and circumstances of the case. The same has also been mentioned while assigning the verbal termination of the Chandra Prakash that respondents will be at liberty to issue any order in respect of Chandra Prakash also. Respondents have not implemented this order according to Mr. Thawani and no adverse order has been passed against the applicant and he further submits that he is holding the charge as such he cannot make statement that there is a verbal termination. In such circumstances no relief can be granted to the applicant. The application is premature and disposed of accordingly.</p> <p><i>(P.P. Shrivastava)</i> (P.P. Shrivastava) Adm. Member</p> <p><i>(D.L. Mehta)</i> (D.L. Mehta) Vice Chairman</p> <p>Copy sent to the sub No 2 on 10/12/2003 Date 10/12/2003</p>